

Annexure - 8

Satra Properties (India) Ltd

Date of Commencement of CIRP- 03/08/2020

List of Creditors as on - 27/02/2024

List of Other Creditors

| Sl. No. | Name of Creditor | Details of Claim received | | Details of Claim Admitted | | | | Amount of Contingent Claim | Amount of any Mutual dues, that may be set-off | Amount of Claim not admitted | Amount of Claim under verification | Remarks, if any |
|---------|---|---------------------------|----------------|---------------------------|-----------------|-------------------------------------|-----------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|
| | | Date of receipt | Amount Claimed | Amount of Claim admitted | Nature of Claim | Amount covered by security interest | Amount covered by guarantee | | | | | |
| 1 | Farid Ansari | | | | | | | | | | | Note- 1 |
| 2 | Masood Ansari | | | | | | | | | | | Note- 1 |
| 3 | Naseem Ansari | | | | | | | | | | | Note- 1 |
| 4 | Sameer Ansari | | | | | | | | | | | Note- 1 |
| 5 | Satra Park CHS Ltd. | | 254,193,403 | | | | | | | 254,193,403 | | - Note- 2 |
| 6 | Sunil Sahlot | | 16,000,000 | | | | | 16,000,000 | | | | - Note- 3 |
| 7 | Mr. Mithalal M. Sahlot | | 14,568,000 | | | | | 14,568,000 | | | | - Note- 3 |
| 8 | Mr. Anil Manoharlal Sahlot | | 3,600,000 | | | | | 3,600,000 | | | | - Note- 4 |
| 9 | Pravin Traders through its Sole Proprietor Mr. Suresh N Shah | | 15,480,000 | | | | | 15,480,000 | | | | - Note- 3 |
| 10 | Panama Industries Through its Sole Proprietor Mr. Amiral E Rayani | | 9,360,000 | | | | | 9,360,000 | | | | - Note- 3 |
| 11 | Panama Petroleum Products through its properietor Mr. Akbarali E Rayani | | 11,040,000 | | | | | 11,040,000 | | | | - Note- 3 |
| 12 | Venus Barrel Supply Co. through its sole Properietor Mr. Bipin N. Shah | | 19,552,000 | | | | | 19,552,000 | | | | - Note- 3 |
| 13 | Virchand Ghelabi & Sons through its Sole Properietor Mr. Naresh Sevantilal Vora | | 14,112,000 | | | | | 14,112,000 | | | | - Note- 3 |
| 14 | Mr. Mehendi A. Panjwani | | 4,280,000 | | | | | 4,280,000 | | | | - Note- 3 |
| 15 | Mr. Siraj Abdul Panjwani through Constituted Attorney Mr. Mehendi A Panjwani | | 25,600,000 | | | | | 25,600,000 | | | | - Note- 3 |
| 16 | Nirma Petroleum Products through its Sole Proprietor Mr. Mehndi Panjwani | | 7,968,000 | | | | | 7,968,000 | | | | - Note- 3 |
| 17 | Mr. Phiroz alias Firoz A Panjwani | | 13,520,000 | | | | | 13,520,000 | | | | - Note- 3 |
| 18 | Jayashree Petroelum Products | | 14,128,000 | | | | | 14,128,000 | | | | - Note- 3 |
| 19 | Mr. Ravvab Ali Khan | | 5,600,000 | | | | | 5,600,000 | | | | - Note- 3 |

| | | | | | | | | | | | | | |
|----|---|--|----------------------|---|--|--|--|--|--------------------|---|--------------------|----------------------|---------|
| 20 | Aashkar Enterprises through Partner Syed Imtiaz Ahmed | | 16,000,000 | | | | | | 16,000,000 | | | - | Note- 3 |
| 21 | Hitesh C Ajmera & Rupal J Ajmera | | 6,009,400 | | | | | | | | | 6,009,400 | Note -5 |
| 22 | Vimla A Shah | | | | | | | | | | | | Note -6 |
| 23 | C M Rolling Shutters | | | | | | | | | | | | Note-7 |
| 24 | Anchor Leasing Private Limited | | 1,215,041,839 | - | | | | | | | | 1,215,041,839 | Note-8 |
| | Total | | 1,666,052,642 | | | | | | 190,808,000 | - | 254,193,403 | 1,221,051,239 | |

Notes on Claims

| | Particulars |
|----------|---|
| 1 | The claimant has entered in to an arrangement with the Corporate Debtor for permanent alternate accomodation pursuant to the development plan. The agreeemtn has not yet been honoured. Hence, claiming for specific performance under the agreement or compensation. |
| 2 | Claim pertains to work not done by CD under a contract. No correspondence earlier in the matter. Promoter Mr. Praful Satra, vide Mail dated 19th Sept 2020, states that some amount pertaining to amenities, club and furnishings have been received and is to be completed on |
| 3 | The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to |
| 4 | The claim is based on MOU dated 25th Jan 2017 for vacating the tenented premises. within 30 days of payment the premises is to be vacated. As per clause 7.1 the handover of the tenented premise is to be done only when the consideration is paid. In the event of failure to |
| 5 | The claimant has submitted his claim in Form F. However, he being a Homebuyer RP has requested him to submit claim in Form CA along with details and proofs. No response received . |
| 6 | The claimant has not indicated Claim amount . Has submitted agreemnt for alternate accomodation & Grant of Right of way dated 11/09/2013. These would take effect on taking up the development of the property by the CD. The agreement has not been acted upon and it is |
| 7 | The Claimant has only submitted work order copies & no claim Form. Reminder sent to him but no response hence no claim |
| 8 | Vide order dated 19/12/2023, the claim, which was considered as financial creditors earlier, is now considered as Other Debt and the amount is being finalised. |